

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) NO(S)...../2018

DIARY NO(S). 37566/2018

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 05-04-2018
IN CRLA NO. 1908/1982 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

RAMESH & ORS.

RESPONDENT(S)

(FOR ADMISSION AND I.R. AND IA NO.148167/2018-CONDONATION OF DELAY
IN FILING AND IA NO.148169/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT AND IA NO.148168/2018-EXEMPTION FROM FILING O.T.)

Date : 12-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR

Mr. Santosh Kumar, Adv.

Mr. Ronak Karanpuria, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner and
perused the relevant material.

Delay condoned.

Exemption from filing certified copy of the impugned
order and O.T. is granted.

Issue notice.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

ASSISTANT REGISTRAR